

**Financial assistance to Himachal Pradesh
for AYUSH facilities**

2283. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the State Government of Himachal Pradesh has sent proposal/ demand for financial assistance amounting to ` 5163.26 lakh to establish AYUSH Centres under NRHM (AYUSH PIP 2010-11) specially in allopathic institutions in Himachal Pradesh for the year 2010-11;

(b) if so, the details thereof and action taken by Government; and

(c) if not, the reasons for not providing the aforesaid financial assistance so far?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) to (c) Yes. Government of India had received the proposal seeking financial assistance of Rs. 5163.24 lakh during the year 2010-11 from Government of Himachal Pradesh under Centrally Sponsored Scheme for Development of AYUSH Hospitals and Dispensaries. Rs. 3540.00 lakhs has been sought for co-location of AYUSH units at Primary Health Centers, Community Health Centers and District Hospitals under NRHM, Rs. 559.50 lakhs for supply of essential drugs and Rs. 1013.76 lakhs for upgradation of AYUSH hospitals.

Government of India has provided financial assistance of Rs. 861.69 lakh for upgradation of 16 Ayurveda Hospitals during the year 2010-11. These grants were released, since these were for new component introduced in the scheme. Other proposals of collocation and supply of essential drugs could not be considered due to pending Utilization Certificates. The release of fresh grants during 2011-12 would depend on clearance of Utilization Certificates in respect of releases upto 2009-10.

Retention of prescription slip by chemists

†2284. MISS ANUSUIYA UIKEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is mandatory for the chemists to keep one copy of the original prescription given by the doctors for the sale of anti-biotic medicines which fall under Schedule HX;

(b) if so, the details thereof and whether this rule is being followed strictly;

(c) whether doctors give two copies of their prescription while prescribing antibiotic medicines to the patients;

(d) whether Government believes that the observance of this rules is feasible for doctors and chemists; and

†Original notice of the question was received in Hindi.

(e) the objective for keeping the prescription slip of patient by chemist?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No, currently, there is no Schedule HX in the Drugs and Cosmetics Rules, 1945.

(b) to (e) Do not arise.

Development of power plants by BHEL in Africa

2285. SHRI A. ELAVARASAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the State-owned Bharat Heavy Electricals Limited (BHEL) has decided to develop power plants in Uganda and Nigeria as part of India's plan to broaden economic engagement with African countries to secure access to oil and gas blocks in the African continent; and

(b) if so, the details thereof?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) No, Sir, Bharat Heavy Electricals Limited (BHEL) is presently not pursuing any business opportunity in Uganda and Nigeria as part of India's plan to broaden economic engagement with African countries to secure access to oil and gas blocks in the African continent.

(b) Not applicable in view of (a) above.

Paying of provident fund arrears by ONGC

2286. SHRI PRAVEEN RASHTRAPAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Ministry is aware about Order dated 28 October, 2011 under section 7-A of the EPF and MP Act, 1952 in the matter of M/s ONGC Mehsana wherein the ONGC as a principal employer was directed to pay Provident Fund amount within 15 days from the date of receipt of the same order;

(b) if so, the details thereof in the interest of poor workers; and

(c) whether the Ministry is aware that the amount thus demanded is ` 11,10,56,657/- the amount due to the workers is not small amount and hence the matter requires urgent actions at the highest level?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (c) An Order dated 28.10.2011 has been issued by Regional Provident Fund Commissioner (RPFC) to Oil and Natural Gas Corporation Limited (ONGC) regarding benefits to the contractual employees working in ONGC's Mehsana Asset between 1983 to 2011. Aggrieved with the Order, ONGC has filed a Review Petition for a fresh